

Central Administrative Tribunal
Principal Bench: New Delhi

R. A. No. 5/2001
in
O. A. No. 2353/1999

New Delhi this the 22nd day of January 2001

Hon'ble Shri S.R.Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Badri Singh & Others **Review Applicants**

Vs.

Union of India & Others Review Respondents

O R D E R (By Circulation)

Hon'ble Dr. A. Vedavalli, Member (J)

Perused the R.A.

2. This Review Application is filed by the applicants against the order of this Tribunal dated 28.11.2000 in OA No. 2353/1999.

3. It is well settled as per the law laid down by the Apex Court in a catena of cases including the decisions in K. Ajit Babu & Ors. Vs. U.O.I. & Ors. (JT 1997 (7) SC 24) and Ajit Kumar Rath Vs. State of Orissa & Ors. (AI SLJ 2000(2) SC 108) that an order of this Tribunal can be reviewed only on limited grounds as provided under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908. While so, the applicants in the present review application had failed to establish any error of law or fact apparent on the face of the record or any other ground as enumerated in the aforesaid provisions. In the guise of a review

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(17)

application, the applicants are only trying to reagitate the matter as if it is an appeal which is clearly impermissible under the law.

3. In view of the above, the Review Application is dismissed.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S. R. Adige)
Vice Chairman (A)

Mittal